MINISTRY OF HOME AFFAIRS

NOTIFICATION

New Delhi, the 11th June, 2012

S.O. 1318(E)—In exercise of the powers conferred by sub-section (1) of Section 139 of the Border Security Force Act, 1968 (47 of 1968) and in supersession of notification of the Government of India, Ministry of Home Affairs, published in the Gazette of India, vide number S.O. 449(E), dated the 29th August, 1973, except as respects things done or omitted to be done before such supersession the Central Government hereby empowers the Border Security Force to the effect that the powers conferred and duties imposed upon a police officer by Section 13 and Section 14 of the Passport Act, 1967 (15 of 1967), shall be the powers and duties of officers not below the rank of Sub-Inspector in Border Security Force, within the limits of the areas specified in the Schedule given below:—

SCHEDULE

(i) The whole of the area comprised in the States of Manipur, Tripura, Mizoram, Nagaland, Meghalaya and Jammu and Kashmir;

(ii) Area comprised within a belt of eighty kilometres in the State of Gujarat, fifty kilometers in the State of Rajasthan and fifteen kilometers in the States of Punjab, West Bengal and Assam, running along the borders of India.

[Ph. S. III-11039/37/2010-J(III)]
NEERAJ KANSAL, Director

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